



2026:AHC:48799

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 165 of 2026

Jawahar Lal

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pawan Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Settlement Officer of Consolidation has filed his personal affidavit today in Court in compliance with the order dated 11.02.2026, which is taken on record.
2. Heard learned counsel for the petitioner, learned Standing Counsel for the State and perused the records.
3. Instant writ petition has been filed, inter alia, for the following prayer :

"A. Issue a writ, order or direction in the nature of mandamus directing the Tehsildar, Sadar, district-Maharaj Ganj to conclude the day to day proceedings of the Settlement Officer Chakbandi, District-Maharaj Ganj to decide the application 6 c in the Appeal No. 625 of 2025 (202554054700000625) expeditiously preferably within the period as fixed by the court concerned concerned, otherwise the plaintiff/petitioner shall suffer irreparable loss and injury."
4. It is submitted that having been aggrieved with the order dated 25.07.2025 passed by the Consolidation Officer, present petitioner has preferred an appeal on 26.07.2025. Along with the appeal, the petitioner has filed an application for the interim relief as well. Since the date of filing, the stay application is pending consideration.
5. Learned Standing Counsel has no objection in issuing a direction for expeditious disposal of the stay application filed by the petitioner in Appeal No. 625 of 2025.
6. In this conspectus, as above, no useful purpose would be served to keep this matter pending. Therefore, this court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to respondent no.2 (Settlement Officer Chakbandi) to decide the aforesaid stay

application strictly in accordance with law expeditiously, preferably, within a period of **twenty days** from the date of production of certified copy of this order.

7. With the aforesaid direction, this petition is finally **disposed of**.

8. It is made clear that in case the Bar abstains from work, the Settlement Officer of Consolidation shall decide the matter and pass an appropriate order, after hearing the parties in person.

March 10, 2026
Neetu

(Dinesh Pathak,J.)